

साय के कार्य के परिणामस्वरूप होने वाले लाभ या हानि में राज्य को इम का भाग बाट दिया जायेगा ।

Social Injustice

*1248. **Shri B. C. Kamble:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Union Government have defined "Weaker Sections" as per Article 46 of the Constitution of India for achieving the purposes of protecting them from social injustice and all forms of exploitation; and

(b) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The Scheduled Castes and the Scheduled Tribes, which are specially mentioned in Article 46, have been specified. But the Central Government have not considered a comprehensive definition of "Weaker Sections of the people" necessary or practicable.

Indian Students Going Abroad

*1249. { **Shrimati Ila Palchoudhuri:**
Shri M. L. Dwivedi:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Indian Ambassador to the U.S.A. has recently suggested to Government that those Indian students who are not properly equipped or oriented should not be allowed to go abroad for studies;

(b) if so, full details of the suggestion;

(c) whether the Government of India made any reference in this connection to the University Grants Commission;

(d) if so, its reaction; and

(e) the steps taken or proposed to be taken in connection with this matter?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). It has been suggested that students who go abroad for higher studies should be better orientated to the new surroundings.

(c) Yes, Sir.

(d) It has been suggested that orientation courses should be arranged for the benefit of students desirous of proceeding abroad.

(e) The matter is receiving consideration.

Oil Survey in Jaiselmer

*1250. { **Shri Harish Chandra:**
Mathur:
Shri Chandak:
Shri Indrajit Gupta:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether search for oil and gas in Jaiselmer area has been suspended for the last 2 years;

(b) if so, the reasons therefor;

(c) whether Stanvac has made any offer for prospecting the area; and

(d) what are Government's reactions thereto?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) The matter is under consideration.

Ceiling on pay attachable by Civil Court Decree

*1251. { **Shri Nek Ram Negi:**
Shri Bahadur Singh:
Shri Ram Krishan Gupta:

Will the Minister of Law be pleased to State:

(a) whether it is a fact that the Rules fixing the ceiling of salary of Rs. 100 as non-attachable by a civil court decree were made in days prior